

March, 1966 the officers of the Marine and Preventive Division of the Bombay Central Excise Collectorate seized 4000 tolas of gold with foreign markings valued at about Rs. 2,50,000 at the international rate, from a car at Altamount Road, Bombay. The car was also seized.

(b) Two persons were arrested and afterwards released on bail. The case is under investigation.

#### Wakf Board for Religious Shrines

**5429. Shri Daljit Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any Wakf Board has been constituted for the property of religious shrines in India; and

(b) if so, the details of income and expenditure of that Board?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) There is no single Wakf Board for the entire country for supervision of the property of religious shrines in India. However, there is generally a Wakf Board in each State under the Wakf Act, 1954, which supervises public wakfs not only for religious shrines but also for charitable and educational purposes. But, in the States of Bihar and U.P., there are two "majlises", or "Central Boards" one looking after Sunni Wakfs and the other after Shiya Wakfs. Further, in the States of Maharashtra and Gujarat, the wakfs are controlled by the local authority and no Wakf Board has been constituted except in regard to the Marathwada area of Maharashtra State, which formerly was part of the old Hyderabad State, and Kutch area in Gujarat State, each of which have a separate Wakf Board. In the case of West Bengal State, there is a Wakf Board constituted under the Bengal Wakf Act of 1964. The State of J. & K. has not constituted any Wakf Board so far, as the Act is not applicable to that State.

(b) In view of the position stated in (a) above, a statement giving the income and expenditure of the State Wakf Boards, so far as information is available, is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-6319/66].

#### Gold Smuggling in Delhi

**5430. Shri Vishwa Nath Pandey:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that gold and silver bars, worth more than Rs. 16,000 were seized from two passengers at the Delhi Railway Station on the 22nd March, 1966; and

(b) if so, the action Government have taken in the matter?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). On 22nd March, 1966, 80 tolas of gold with foreign markings valued at about Rs. 5,000 at the international rate were seized from a passenger by the Railway Police at the Delhi Railway Station. The person was arrested and afterwards released on bail. The case was taken up by Customs authorities for further investigations which are still in progress.

In another case on the same day the Railway Police seized 19 bars of silver electroplated with gold from a passenger at the Delhi Railway Station. The Police authorities have registered a case under section 55/109 of Criminal Procedure Code against the passenger. No offence under the Customs Act was committed in this case.

#### Leprosy Control Centres in Punjab

**5431. Shri Daljit Singh:** Will the Minister of Health and Family Planning be pleased to state:

(a) the number of Leprosy Control Centres in Punjab;

(b) the number of patients for whom provision has been made in these centres; and